

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 144 of 2011 & 145 of 2011 in DFR 192 of 2011

Dated : 13th September, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam,
Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Devbhoomi Dharamshala
Prabhandak Sabha**

....Appellant(s)

Versus

**Uttarakhand Electricity Regulatory
Commission & Anr.**

...Respondent (s)

Counsel for the Appellant (s): Mr. R.N. Bhardwaj

Counsel for the Respondent (s): --

ORDER

Learned counsel for the Appellant has filed an additional affidavit in support of the application for exemption of court fee. In that affidavit he has stated that the Appellant Association is providing accommodation to the guests free of cost and receive donation from

them which is very nominal and this Dharamshala Association is not running on commercial basis and they do not charge any rent from the guests. In view of the above they find it difficult to pay the entire amount of court fee i.e. Rs. 1,00,000/- but Appellant agrees to pay Rs. 50,000/- provided some time is granted for making payment .

We have gone through the Additional Affidavit and also heard the Appellant/Applicant.

In view of the circumstances mentioned in the Affidavit, we permit the Appellant/Applicant to pay Rs. 50,000/- instead of Rs. 1,00,000/- towards court fee. The payment must be made in the Registry on or before 18th October, 2011.

Post the matter on **18th October, 2011.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ss/ak